

ITEM NO.6+24

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.25026/2023

(Arising out of impugned final judgment and order dated 13-07-2023  
in LPA No.150/2020 passed by the High Court of Delhi at New Delhi)

COMPETITION COMMISSION OF INDIA

Petitioner(s)

VERSUS

MONSANTO HOLDINGS PRIVATE LIMITED & ORS.

Respondent(s)

(With IA No.232040/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

WITH S.L.P.(C) Diary No.42362/2023

(With IR and IA No.40413/2024-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED and IA No.40412/2024-CONDONATION OF DELAY IN  
REFILING/CURING THE DEFECTS)

S.L.P.(C) Diary No.42359/2023

S.L.P.(C) Diary No.42356/2023

S.L.P.(C) Diary No.42354/2023

Date : 01-03-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. N. Venkataraman, ASG  
Mr. Samar Bansal, Adv.  
Mr. Avinash Sharma, AOR

Mr. V. Chandrashekara Bharathi, Adv.  
Ms. Amritha Handramouli, Adv.  
Mr. Rahul Vijaykumar, Adv.  
Ms. Akanksha Kapoor, Adv.  
Mr. Prateek Bhardwaj, Adv.  
Mr. Shivshankar G, Adv.

**For Respondent(s)**  
SLPC 25026/2023

Dr. A.M. Singhvi, Sr. Adv.  
Mr. Rajshekhar Rao, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala,, Adv.  
Mr. Ankur Saigal, Adv.  
Ms. S. Lakshmi Iyer, Adv.  
Ms. Shruti Bhatnagar, Adv.  
Mr. Himanshu Sarashwat, Adv.  
Mr. Adarsh Ramanujan, Adv.  
Mr. E.C. Agrawala, AOR

Mr. Gaurav Sharma, AOR  
Mr. Sajan Shankar Prashad, Adv.

Diary 42363/2023

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Sajan Poovayya, Sr. Adv.  
Mr. Gaurav Sharma, AOR  
Ms. Saya Choudhary, Adv.  
Mr. Ashutosh Kumar, Adv.  
Ms. Vrindha Bagaria, Adv.  
Mr. Vinod Chouhan, Adv.  
Ms. Radhika Pareva, Adv.  
Mr. Shashan Gautam, Adv.  
Mr. Soham Goswami, Adv.  
Ms. Aashna Manocha, Adv.  
Ms. Bhaavi Goel, Adv.  
Mr. Abhishek Kakker, Adv.  
Mr. Dhawal Mohan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

**SLP(C) Diary No 42359/2023, SLP(C) Diary No 42356/2023 & SLP(C) Diary No 42354/2023**

1 On mentioning, the Special Leave Petitions are taken on Board.

**SLP(C) No 25026/2023, SLP(C) Diary No 42362/2023, SLP(C) Diary No 42359/2023, SLP(C) Diary No 42356/2023 & SLP(C) Diary No 42354/2023**

1 Delay condoned.

2 Issue notice.

3 Counter affidavit be filed within a period of four weeks. Rejoinder affidavit, if any, be filed within a period of two weeks thereafter.

4 List the Special Leave Petitions after six weeks on a non-miscellaneous day.

**(CHETAN KUMAR)  
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)  
Assistant Registrar**